

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SUNIMA STEEL MARKETING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sunima Steel Marketing Private Limited
2.	Date of incorporation of corporate debtor	21/05/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC Kolkata- I
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB2007PTC115937
5.	Address of the registered office and principal office (if any) of corporate debtor	29B, Rabindra Sarani 4th Floor, Room No. 409, Kolkata, West Bengal, India, 700073
6.	Insolvency commencement date in respect of corporate debtor	08/07/2026
7.	Estimated date of closure of insolvency resolution process	04/01/2027 i.e., 180 days from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Tanveer Ilahi Reg. No- IBBI/IPA-001/IP-P-02553/2021-2022/13874
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1754, Ashiyana Colony, opposite government girls inter college, Hapur Road, Meerut, Uttar Pradesh, India 250002 Email Id: ip.tanveerilahi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1754, Ashiyana Colony, opposite government girls inter college, Hapur Road, Meerut, Uttar Pradesh, India 250002 Email Id: ip.tanveerilahi@gmail.com cirp.sunima@gmail.com
11.	Last date for submission of claims	22/07/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Physical Address: Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, Kolkata, Division Bench, Court No. 1 has ordered the commencement of a corporate insolvency resolution process of the Sunima Steel Marketing Private Limited on 08/07/2026.

The creditors of Sunima Steel Marketing Private Limited, are hereby called upon to submit their claims with proof on or before 22/07/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



Sd/

Tanveer Ilahi

Interim Resolution Professional

Reg. No- IBBI/IPA-001/IP-P-02553/2021-2022/13874

Date: 09/07/2026

Place: Meerut

STAR CEMENT LIMITED
 CIN: L26942ML2001PLC006663
 Regd. Office: Villi: Lumshong, P.O.: Khaliehriat, Dist.: East Jaintia Hills, Meghalaya - 793210
 Corp. Office: Century House, 2nd Floor, P-15/1, Taratala Road, Kolkata - 700088
 Tel: +91 91474-15110
 Email: investors@starcement.co.in, Website: www.starcement.co.in

STAR CEMENT
 BEST BETTING

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

Members of Star Cement Limited (the "Company") are hereby informed that the undersigned being the Authorised Officer of the Company Act, 2013 (the "Companies Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Management Rules") each as amended from time to time, including any re-enactment thereof for the time being in force, and other applicable provisions, if any, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 11/2022 dated December 28, 2022, 09/2023 dated September 25, 2023, 09/2024 dated 19th September, 2024 and 03/2025 dated 22nd September, 2025 (collectively the "MCA Circulars") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosures Requirements) Regulations, 2015, as amended from time to time ("SEBI Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable provisions of the Act, Rules, Circulars and Notifications issued thereunder (including any statutory modifications or re-enactment thereof for the time being in force and as amended from time to time), that the following Resolution is proposed for consideration by the Shareholders of the Company for passing by means of Postal Ballot by way of voting through electronic means ("remote e-voting"):

Sl. No. Agenda item

- APPROVAL FOR PAYMENT OF REMUNERATION AND INCENTIVE TO MR. TUSHAR BHAIJANKA, DEPUTY MANAGING DIRECTOR OF THE COMPANY FROM 1st APRIL, 2026 TO 21st MAY, 2026.**
- APPROVAL FOR CHANGE IN DESIGNATION & RE-APPOINTMENT OF MR. TUSHAR BHAIJANKA, DEPUTY MANAGING DIRECTOR AS MANAGING DIRECTOR & CHIEF EXECUTIVE OFFICER (CEO) OF THE COMPANY FOR A PERIOD OF 3 (THREE) YEARS FROM 22nd MAY, 2026 TO 21st MAY, 2029 AND PAYMENT OF REMUNERATION**
- CHANGE IN DESIGNATION OF MR. PREM KUMAR BHAIJANKA FROM 'MANAGING DIRECTOR TO VICE CHAIRMAN & MANAGING DIRECTOR'.**

The Notice of the Postal Ballot has been sent only through electronic mode on 09th July, 2026 to all those Members, whose email addresses are registered with the Company or with the Company's Registrar to an issue and Share Transfer Agent, named, M/s. Maheshwari Datamatics Private Limited ("RTA") or with their respective Depository Participants ("Depository"), as on the Cut-off date i.e. 03rd July, 2026. The requirement of sending physical copies of the Notice of Postal Ballot to the Members has been dispensed with vide MCA Circulars and SEBI Circulars.

In compliance with the MCA circulars, the Company has provided only the remote e-voting facility to its Members, to enable them to cast their votes electronically instead of submitting the physical Postal Ballot Form. The communication of assent or dissent of the members would take place only through the remote e-voting system. For this purpose, the Company has entered into an agreement with National Securities Depository Limited ("NSDL") for facilitating remote e-voting to enable the members to cast their votes electronically only.

The detailed procedure and instructions for remote e-voting are enumerated in the Postal Ballot Notice. The remote e-voting period shall commence on Saturday, 24th July, 2026 at 09:00 A.M. (IST) and shall end on Sunday, 09th August, 2026 at 05:00 P.M. (IST). During this period, Members of the Company whose names appeared in the Register of Members/List of Beneficial Owners and holding shares in the physical or dematerialized form, as on the Cut-off date i.e. Friday, 03rd July, 2026, may cast their votes electronically, as set out in the Notice of the Postal Ballot through remote e-voting of NSDL. The voting rights of the shareholders shall be in proportion to their share in the paid up equity share capital of the Company as on Cut-off date. The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by a Shareholder, the Shareholder shall not be allowed to change it subsequently. A person who is not a Shareholder as on the cut-off date should treat this Notice for information purpose only.

In line with the MCA Circulars and SEBI Circulars, the Notice of the Postal Ballot of the Company has been uploaded on the website of the Company at www.starcement.co.in. The same can also be accessed from the websites of the Stock Exchanges, namely, National Stock Exchange of India Limited (NSE) at www.nseindia.com and BSE Limited (BSE) at www.bseindia.com respectively and on the website of NSDL i.e., www.evoting.nsdl.com.

The Members whose e-mail address is not registered with the Company/Depositories, may register by clicking the link: <https://mdpl.in/downloads.php> and follow the instructions guided therein or by giving details of folio number, e-mail address and self-attested copy of PAN card to compliance@mdplcorp.com on or before 05:00 p.m. (IST), 24th July, 2026. After successful registration of the e-mail address, a copy of this Postal Ballot Notice along with the remote e-voting User ID and password will be sent to the registered e-mail address, upon request received from the Shareholders on or before 05:00 p.m. (IST), 24th July, 2026.

The Board of Directors have appointed Mr. Raj Kumar Banthia [ACS 17190/CP-18428] and failing him Mr. Manoj Kumar Banthia [ACS-11470/CP-7596] Partners of M/s. MKB & Associates, as the Scrutinizer (the "Scrutinizer") for conducting the postal ballot process through remote e-voting, in a fair and transparent manner.

The results of the Postal Ballot along with the Scrutinizer's report will be announced on or before Tuesday, 11th August, 2026, at or before 05:00 p.m. (IST) at the Registered office of the Company and will be displayed on the Company's website www.starcement.co.in and on the website of NSDL i.e., www.nsdl.com. The Company shall simultaneously forward the results to BSE Limited and National Stock Exchange of India Limited where the Equity Shares of the Company are listed and shall intimate to the Registrar to an Issue and Share Transfer Agent.

For process and manner of e-voting, members may refer the Frequently Asked Questions (FAQs) for members and the E-voting user manual available at download section of www.evoting.nsdl.com or call on 022-4886-7000 and 022-2499-7000 or contact Ms. Pallavi Mhatre from NSDL, 301, 3rd Floor, Naman Chambers, G Block, Plot No-C-32, Bandra Kurla Complex, Bandra East, Mumbai-400051 through Email at evoting@nsdl.com.

For Star Cement Limited
 Debabrata Thakurta
 Company Secretary
 M. No.: F6554

Date: 09th July, 2026
 Place: Kolkata

AXIS BANK LTD
 AC Market Building, 1 Shakespeare Sarani, 3rd Floor, Kolkata - 700071

POSSESSION NOTICE FOR IMMOVABLE PROPERTY
 Appendix IV [See Rule 8(1)]

Whereas, the undersigned being the Authorised Officer of the Axis Bank Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the borrower(s)/guarantor(s) to repay the amount mentioned in the notice along with contractual rate of interest plus penal interest, charges, costs etc. within 60 days from the date of the said notice.

The borrower(s)/guarantor(s), having failed to repay the amount, notice is hereby given to the borrower(s)/guarantor(s), in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on the date mentioned herein after. The borrower(s)/guarantor(s), in particular and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Axis Bank Ltd., for an amount mentioned in the notice along with interest thereon and penal interest, charges, costs etc. from date of demand notice.

The borrower's attention is invited to the provisions of Sub Section (8) of Section 13 of the SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Name & Address of Borrowers / Guarantors	A) Amount Due as on date	B) Date of Demand Notice	C) Date of Possession (Symbolic)
1. Mr. SAURABH CHAKRABORTY, S/o Sachchidananda Chakraborty, R/o: Tendelpara, Singia, Chanchal, P.O. - Chanchal, P.S. - Chanchal, Near Chanchal College Road, Dist. - Malda, West Bengal - 732123.	Rs. 16,84,668.42/- due under Loan A/c No. 921030049855514, as on 16-12-2025 (this amount includes interest applied till 05.11.2025) and Rs. 25,234.37/- due under Loan A/c No. 921030049855530, as on 16.12.2025 (this amount includes interest applied till 05.11.2025)	31.12.2025	08.07.2026
1. Mr. Md Rafiqul Islam, S/o - Mr. Md Ruhul Amin.	Rs. 17,33,985.70/- due under Loan A/c No. 922030030232006, as on 18.07.2025 (this amount includes interest applied till 01.05.2024) and Rs. 29,677.80/- due under Loan A/c No. 922030030231964, as on 18.07.2025 (this amount includes interest applied till 01.05.2024)	30.07.2025	08.07.2026
1. Mr. ISRAEL, S/o JULLUR RAHAMAN, S/o Hasimuddin @Hasiruddin	Rs. 17,85,770.30/- due under Loan A/c No. 922030054882032, as on 16.12.2025 (this amount includes interest applied till 05.05.2025) and Rs. 24,552.15/- due under Loan A/c No. 922030054882029, as on 16.12.2025 (this amount includes interest applied till 05.05.2025)	18.12.2025	08.07.2026

DESCRIPTION OF THE MORTGAGED PROPERTY

All that piece and parcel of land lying and situated at P.S. - Chanchal, Dist. - Malda, J.L. No. - 68, Mouza - Singia, L.R. Khatian No. - 12031, L.R. Plot No. - 1920, Area-02 decimal and the classification of land is 'Bastu', WB - 732123, together with all the buildings and structures thereon, fixtures, fittings and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future. The said land is **butted and bounded as below**: By the North: Chandikananda Chakraborty; By the South: 6 ft. Pacca Road; By the West: 12 ft. Pacca Road; By the East: Sarbanandan Chakraborty.

Name & Address of Borrowers / Guarantors	A) Amount Due as on date	B) Date of Demand Notice	C) Date of Possession (Symbolic)
1. Mr. Md Rafiqul Islam, S/o - Mr. Md Ruhul Amin.	Rs. 17,33,985.70/- due under Loan A/c No. 922030030232006, as on 18.07.2025 (this amount includes interest applied till 01.05.2024) and Rs. 29,677.80/- due under Loan A/c No. 922030030231964, as on 18.07.2025 (this amount includes interest applied till 01.05.2024)	30.07.2025	08.07.2026
2. Md Ruhul Amin, S/o - Mr. Mokbul Hossain AT. Village - Shitalpur, P.O. - Dahua, P.S. - Harihanchandrapur, Dist. - Malda, West Bengal, Pin - 732125	Rs. 17,33,985.70/- due under Loan A/c No. 922030030232006, as on 18.07.2025 (this amount includes interest applied till 01.05.2024) and Rs. 29,677.80/- due under Loan A/c No. 922030030231964, as on 18.07.2025 (this amount includes interest applied till 01.05.2024)	30.07.2025	08.07.2026

DESCRIPTION OF THE MORTGAGED PROPERTY

ALL THAT piece and parcel of land (non-agriculture) measuring an area of 4.02 decimal more or less in the nature of bastu bearing Plot No. - 1573, Khatian No. - 10300, J.L. No. - 91, Mouza - Malpukur, P.O. - Dahuya, & P.S. - Harihanchandrapur, District - Malda, West Bengal, Pin - 732125, together with all the buildings and structures thereon, and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future butted and bounded by: Property of Kantha Rasta; On the South: By Ismetara; On the East: By Property of the Kantha Rasta; On the West: By Owners Land.

Name & Address of Borrowers / Guarantors	A) Amount Due as on date	B) Date of Demand Notice	C) Date of Possession (Symbolic)
1. Mr. ISRAEL, S/o JULLUR RAHAMAN, S/o Hasimuddin @Hasiruddin	Rs. 17,85,770.30/- due under Loan A/c No. 922030054882032, as on 16.12.2025 (this amount includes interest applied till 05.05.2025) and Rs. 24,552.15/- due under Loan A/c No. 922030054882029, as on 16.12.2025 (this amount includes interest applied till 05.05.2025)	18.12.2025	08.07.2026

DESCRIPTION OF THE MORTGAGED PROPERTY

All that piece and parcel of land together at, Thana - Chanchal, Mouza - Kashimpur, J.L. No. - 101, Plot No. - 665, L.R. Khatian No. - 8332, Land measuring about 05 decimal and the classification land is "Bastu", Dist. - Malda, WB, 732125, with all the buildings and structures thereon, fixtures, fittings and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future. The said land is **butted and bounded as follows**: North: Kaocha Rasta; South: Land of Jyauul; East: Land of Mazed Ali; West: Land of Rejjak.

Date: 10.07.2026
 Place: West Bengal
 Sd/-
 Authorised Officer, Axis Bank Ltd.

RATNAVEER PRECISION ENGINEERING LIMITED
 REGD. OFFICE: Plot no. E-77, G.I.D.C, Savli (Manjusr), Vadodara-391775 PHONE: +91 8487878075
 CIN-L27108GJ2002PLC040488, Website: www.ratnaveer.com, Email ID: cs@ratnaveer.com

Postal Ballot Notice to Members

The members of RATNAVEER PRECISION ENGINEERING LIMITED (the "Company") are hereby informed that pursuant to section 110 and other applicable provisions, if any, of the Companies Act, 2013 (the "Act"), read with the Rules 20 and 22 of Companies (Management and Administrations) Rules, 2014, ("Rules") (including any statutory modification or re-enactment thereof for the time being in force), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosures Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Secretary Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), the Company seeks the approval of the members through postal ballot for the Special Businesses, as set out in the postal ballot notice dated 03.07.2026 along with the explanatory statement (the "Notice"), by way of electronic means (i.e. remote e-voting) only.

The dispatch of electronic copies of Postal Ballot Notice ("Notice") along with the Explanatory Statement has been completed on 09.07.2026, to those members whose names appear on the Register of Members / List of Beneficial Owners as received from the National Securities Depository Limited ("NSDL") and Central Depository Services (India) Limited ("CDSL") as on 03.07.2026 ("cut-off date") and who have registered their e-mail address with the Company / Depositories, physical copies of the Postal Ballot Notice along with Postal Ballot forms and pre-paid business reply envelopes are not being sent to Members for this Postal Ballot in line with the exemption provided in the MCA Circulars. The documents referred to in Postal Ballot notice are available for inspection and members seeking inspection can send an email to cs@ratnaveer.com.

Notice is available on the website of the Company i.e. www.ratnaveer.com and of the Stock Exchanges i.e. BSE Limited and the National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of MIPL at URL: <https://instavote.linkintime.co.in>.

In light of the MCA Circulars, Members who have not registered their e-mail address and in consequence could not receive the Postal Ballot notice may temporarily get their e-mail address registered with the Company's RTA, MUGF Intime India Private Limited, or by sending a request on email at enotices@in.mgms.mugf.com Post successful registration of the email address, the members would get soft copy of the Notice and the procedure for remote e-voting along with the user ID and password to enable remote e-voting for this postal ballot. In case of any queries, members may write to: enotices@in.mgms.mugf.com or Call us :- Tel: 022 - 49186600

The Company provides the Members the facility to exercise their right to vote by electronic means through E-voting services provided by MUGF Intime India Private Limited ("MIPL"). The detailed instructions for E-voting have been provided in the Notice.

The remote e-voting facility is available during the following period:

Commencement of E-voting	Friday, 10 July, 2026 at 9.00 A.M. (IST)
Conclusion of E-voting	Saturday, 08 August, 2026 at 5.00 P.M. (IST)

The remote e-voting module shall be disabled by MIPL for voting thereafter. During this period, members holding shares either in physical form or in dematerialized form as on 03.07.2026 ("Cut-off date") may cast their vote by e-voting. The communication of assent/ dissent of the members will only take place through remote e-voting system. Once the vote on a resolution is cast by the member, he/she is not allowed to change it subsequently. Remote e-voting shall not be allowed beyond the date and time as mentioned above. The voting rights of the members shall be in proportion to their share of the paid-up equity share capital of the Company as on the Cut-off date i.e. 03.07.2026. A person who is not a member as on the cut-off date should treat this Notice for information purpose only.

The Board of Directors of the Company has appointed TNDT & Associates, Practicing Company Secretaries as the scrutinizers of conducting the postal ballot process in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman or any authorised person of the Company and the results of the Postal Ballot will be announced within 2 (Two) working days from conclusion of the e-voting period to the stock exchanges in accordance with the SEBI Listing Regulations. The said results of the Postal Ballot along with the Scrutinizer's Report will also be displayed on the website of the Company at www.ratnaveer.com, MIPL at URL: <https://instavote.linkintime.co.in> and shall also be displayed at the Registered Office of the Company while simultaneously being communicated to the National Stock Exchange of India Limited and BSE Limited where the equity shares of the Company are listed.

In case you have any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at <https://instavote.linkintime.co.in> under help section or write an email to enotices@in.mgms.mugf.com or contact Mr. Rajiv Ranjan, Assistant Vice President, MUGF Intime India Private Limited, C-101, 247 Park, L.B.S Marg, Vikhroli West, Mumbai 400 083, or send an email to enotices@in.mgms.mugf.com or call on Tel: 022 4918 6000 during working hours on all working days.

By Order of the Board of Directors
 For RATNAVEER PRECISION ENGINEERING LIMITED
 Sd/-
 Company Secretary and Compliance Officer
 Membership No. A38420

Date: 10.07.2026
 Place: Vadodara

INDIAN BANK
 Russell Street Branch
 5B, Russell Street, Kolkata 700 071
 Phone : 033-2226416/22263748,
 E Mail : russellstreet@indianbank.co.in, Fax No : 033 22264463

13(2) NOTICE
 DEMAND NOTICE
 ANNEXURE I

Notice under Sec. 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

Sl. No.	Name of the Borrower / Guarantor & Address	Designation
1	Dr. Soumyadip Khanra Address : Vill. - Gialkhati, P.O. - Nandapur, Dist. - Purba Medinipur, West Bengal - 721225	Borrower cum Mortgagee
2	Smt. Sudipa Maity Khanra, W/o Soumyadip Khanra Address : Vill. - Gialkhati, P.O. - Nandapur, Dist. - Purba Medinipur, West Bengal - 721225	Guarantor

Sr.
 Sub : Your Home Loan Account No. - 7782622806 in the name of Sri Soumyadip Khanra and Smt. Sudipa Maity Khanra with Indian Bank, Russell Street Branch, 5B Russell Street, Park Street Area Kolkata - 700071

The 1st of you are individual and the Borrower. The 1st of you are borrower now or at all material times. The 1st of you is/are the mortgagee(s) having offered his/her asset(s) as security to the loan account availed by you. The 2nd of you is the Guarantor to the Loan Account. At the request of you, in the course of banking business, the following facility was sanctioned and was availed by you :
Nature of facility (Limit)
 Home Loan - Rs. 52.80 Lakhs

You have executed the following documents for each of the said facilities :-

Nature of facility	Nature of document
1. Home Loan	1. D-1 Demand promissory Note Dated 24.05.2024 executed by Sri Soumyadip Khanra 2. D-128 - Term Loan Agreement for Home Loan Dated 24.05.2024 executed by Sri Soumyadip Khanra 3. Acknowledgment of sanction Letter Dated 24.05.2024 executed by Sri Soumyadip Khanra and Smt. Sudipa Maity 4. F164 - Letter from the Borrower for disclosure of Information Dated 24.05.2024 executed by Sri Soumyadip Khanra. 5. F-172 - Declaration by the Borrower on details of relatives etc. Dated 24.05.2024 executed by Sri Soumyadip Khanra. 6. F-189 - Details of Family Members of Borrower/Guarantor executed by Sri Soumyadip Khanra. 7. F-190 Letter of Authority from the Borrower Dated 24.05.2024 executed by Sri Soumyadip Khanra. 8. D-32 - Letter from party to Bank confirming the creation of Equitable Mortgage Dated 29.06.2024 executed by Sri Soumyadip Khanra. 9. F-207 - Draft Format of Authorisation Letter Dated 24.05.2024 executed by Sri Soumyadip Khanra. 10. F-207 - Draft Format of Authorisation Letter Dated 24.05.2024 executed by Smt. Sudipa Maity. 11. F-207 - Letter to Guarantor and his reply Dated 24.05.2024 executed by Smt. Sudipa Maity. 12. F-164 A - Consent Letter from the Guarantor/s for disclosure of Information Dated 24.05.2024 executed by Smt. Sudipa Maity. 13. F-206 - Guarantor's Form Dated 24.05.2024 executed by Smt. Sudipa Maity. 14. F-206 - Guarantor's Form Dated 24.05.2024 executed by Smt. Sudipa Maity. 15. D-57 - Agreement of Guarantee Dated 24.05.2024 executed by Smt. Sudipa Maity.

The repayment of the aforesaid loans is personally guaranteed by the 2nd loan by securing Agreement for Guarantee, dated 24.05.2024. The repayment of the said loan is executed by mortgage of Residential Flat No. - 204, measuring super built up area 1250 sq.ft. on 2nd Floor in Block B and one open car parking space measuring 135 sq.ft. on ground floor of G+5 building together with undivided proportionate share of land and building at Mouza - Naktala, J.L. No. - 32, Touz No. - 56, Khatian No. - 199 & 278, Dag No. - 86, 82 and 214 Premises No. - 237, Ward No. - 100 of KMC, NSC Bose Road, P.O. - Naktala, P.S. - Jadavpur now Netaji Nagar, Kolkata - 700047, District - South 24 Parganas vide Sale Deed No. - 15155/24 Dated 28.05.2024, District Sub Registrar-III, Alipore, South 24 Parganas registered in Book-I, Volume No. - 160308841/2024, Pages from 240359 to 240385 for the year 2024 numbered North by : Netaji Subhas Chandra Bose Road, South by : Tolly Canal, Metro Railway, East by : Tolly Height Complex and West by : TODI Residential Complex, House of D Ghosh and UCO Bank.

Despite repeated requests calling upon you to pay the amounts together with interest; you who is liable have failed and committed default in repaying the amount due. The loan account has been classified as Non-Performing Asset since 06.07.2026 in accordance with directions/guidelines relating to asset classifications issued by Reserve Bank of India.

The outstanding dues payable by you as on 07.07.2026 amounts to Rs. 52,98,995.00/- (Rupees Fifty-two Lakhs ninety-eight Thousand nine Hundred ninety five rupees only) and the said amount carries further interest at the agreed rate from 07.07.2026 till date of repayment. The term borrower under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 means any person who has mortgaged / created financial assistance by Bank or who has given any guarantee or created any mortgage / created charge as security for the said financial assistance granted by the Bank.

Therefore, you are hereby called upon to pay the amount due as on date Rs. 52,98,995.00/- (Rupees Fifty-two Lakhs ninety-eight Thousand nine Hundred ninety five rupees only) together with interest from this date till date of payment within 60 days from the date of this notice issued under Section 13(2) failing which Bank will be constrained to exercise its rights of enforcement of security interest without any further reference to you under the said Act. If you fail to discharge your liabilities in full within 60 days from the date of this notice, Bank shall be exercising its enforcement rights under Sec 13 (4) of the Act as against the secured assets given in the schedule hereunder.

On the expiry of 60 days from the date of this notice and on your failure to comply with the demand, Bank shall take necessary steps to take possession for exercising its rights under the Act.

Please note that as per the provisions of Sec. 13 (13) of the Act no transfer of the secured assets (given in the schedule hereunder) by way of sale, lease or otherwise, shall be made after the date of this notice without the prior written consent of the bank.

Needless to mention that this Notice is addressed to you without prejudice to any other remedy available to the Bank. Please note that this notice is issued without prejudice to Bank's right to proceed with the proceedings presently pending before DRT/RO of DRD/DRAT/ Court and proceed with the execution of order/reserve its right to be obtained.

Please note that the Bank reserves its right to call upon you to repay the liabilities that may arise under your outstanding bills discounted, Bank guarantees and letters of credit issued and established on your behalf as well as other contingent liabilities.

"We draw attention to the provisions of Section 13(8) of the SARFAESI Act and the Rules framed there under which deals with your rights of redemption of the securities".

The Undersigned is a duly Authorized Officer of the Bank to issue this Notice and exercise powers under Section 13 as aforesaid.

The specific details of the assets in which security interest is created are enumerated hereunder:
Mortgaged Assets: CERSAI Asset ID: 200083791963; SECURITY INTEREST ID: 400082013896
 On 2nd floor and parcel of Residential Flat No. - 204, measuring super built up area 1250 sq.ft. on 2nd Floor in Block B and one open car parking space measuring 135 sq.ft. on ground floor of G+5 building together with undivided proportionate share of land and building at Mouza - Naktala, J.L. No. - 32, Touz No. - 56, Khatian No. - 199 & 278, Dag No. - 86, 82 and 214 Premises No. - 237, Ward No. - 100 of KMC, NSC Bose Road, P.O. - Naktala, P.S. - Jadavpur now Netaji Nagar, Kolkata - 700047, District - South 24 Parganas vide Sale Deed No. - 15155/24 Dated 28.05.2024, District Sub Registrar-III, Alipore, South 24 Parganas registered in Book-I, Volume No. - 160308841/2024, Pages from 240359 to 240385 for the year 2024 numbered North by : Netaji Subhas Chandra Bose Road, South by : Tolly Canal, Metro Railway, East by : Tolly Height Complex and West by : TODI Residential Complex, House of D Ghosh and UCO Bank.

Property stands in the name of Sri Soumyadip Khanra.

Date : 07.07.2026
 Place : Kolkata
 Sd/-
 Authorised Officer, Indian Bank

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FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Entities) Regulations, 2016)
 FOR THE ATTENTION OF THE CREDITORS OF
SUNIMA STEEL MARKETING PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Sunima Steel Marketing Private Limited
2.	Date of incorporation of corporate debtor	21/05/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC Kolkata-1
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB2007PTC115937
5.	Address of the registered office and principal office (if any) of corporate debtor	29B, Rabindra Sarani 4th Floor, Room No. 409, Kolkata, West Bengal, India, 700073
6.	Insolvency commencement date in respect of corporate debtor	08/07/2026
7.	Estimated date of closure of insolvency resolution process	04/01/2027 i.e., 180 days from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Tanveer Ilahi Reg.No-IBBI/PA-001/IP-P-02553/2021-2022/13874
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1754, Ashiyana Colony, opposite government girls inter college, Hapur Road, Meerut, Uttar Pradesh, India 250002 Email Id: ip.tanveerilahi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1754, Ashiyana Colony, opposite government girls inter college, Hapur Road, Meerut, Uttar Pradesh, India 250002 Email Id: ip.tanveerilahi@gmail.com cipr.sunima@gmail.com
11.	Last date for submission of claims	22/07/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Physical Address: Not Applicable in view of Clause 13

Notice is hereby given that the National Company Law Tribunal, Kolkata, Division Bench, Court No. 1 has ordered the commencement of a corporate insolvency resolution process of the Sunima Steel Marketing Private Limited on 08/07/2026. The creditors of Sunima Steel Marketing Private Limited, are hereby called upon to submit their claims with proof on or before 22/07/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 Tanveer Ilahi
 Interim Resolution Professional
 Date: 09-07-2026
 Place: Meerut
 Reg. No- IBBI/PA-001/IP-P-02553/2021-2022/13874

